

IN THE HIGH COURT OF SIKKIM


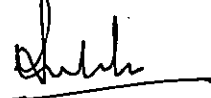
ORDER SHEET

.....~~Writ Petition(C)~~.....No.33 of 2006

.....~~Ram Kumar Goel~~..... Petitioner / Appellant

Versus

.....~~Shriy Tingei Bhutia & Ors.~~..... Respondent

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
1.	11-8-2006	<p>These six cases namely (i) Writ Petition No.28/2006, (ii) Writ Petition No.29/2006, (iii) Writ Petition No.30/2006, (iv) Writ Petition No.31/2006, (v) Writ Petition No.32/2006 and Writ Petition No.33/2006 are taken up today jointly for admission as the same involve same and similar common questions of Law and the facts.</p> <p>Upon hearing Mr. S. Majumdar, learned Counsel for the Petitioner at some length, in his usual frankness, he submitted that the Petitioners desire to withdraw these Petitions with liberty to approach the learned single Judge of this Court in the matter in connection with R.F.A. Nos.1 to 6 of 2006.</p> <p>Considering the prayer of the learned Counsel, we allow the Petitioners to withdraw these Petitions with liberty to approach the learned single Judge in the related matters. The cases are closed on withdrawal.</p> <p style="text-align: right;">  (N. Surjamani Singh) Acting Chief Justice </p> <p style="text-align: right;">  (A.P. Subba) Judge </p>	